



IN THE HIGH COURT OF JUDICATURE AT MADRAS

DATED : 30.09.2024

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CORAM :

**THE HONOURABLE MR. JUSTICE S.M.SUBRAMANIAM**  
**AND**  
**THE HONOURABLE MR. JUSTICE V.SIVAGNANAM**

HCP.No.2487 of 2024

Dr. S.Kamaraj

...

Petitioner

Vs

- 1 State of Tamil Nadu,  
rep. By Inspector of General of Police,  
West Zone, Race Course, Coimbatore.
2. Superintendent of Police,  
Coimbatore Rural,  
Ram Nagar, Coimbatore – 641 009.
3. Inspector of Police,  
Alandurai Police Station,  
Alandurai, Coimbatore- 2.
4. Isha Foundation,  
rep. By its Chief Executive Officer,  
Mr. C.R.Dinesh Raja,  
Vellingiri Foothills,  
Vellingiri, Coimbatore.

...

respondents



**Prayer:** Habeas Corpus Petition filed under Article 226 of the Constitution of India, directing the respondents to produce the corpus or body of the petitioner's daughters, viz., Geetha Kamaraj @ Maa Mathi, aged 42 and Latha Kamaraj @ Maa Maayu, aged 39, daughters of Dr.Kamaraj, who are held in captive inside “Isha Foundation”, Coimbatore before this Court and set them at liberty.

For Petitioner : Mr. G. Purushothoman,  
for Mr.M.Prabaharan

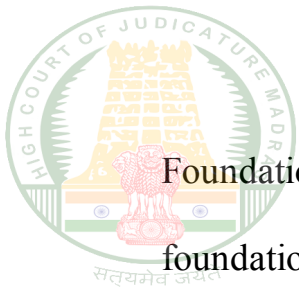
For Respondents : Mr.E.Raj Thilak,  
Additional Public Prosecutor,  
for R1 to R3

: Mr. M. Suresh &  
Mr. S.Rajendra Kumar  
for R4

### **ORDER**

(Order of the Court was made by *S.M.SUBRAMANIAM, J.*)

We have examined both the detenués and the petitioner. The petitioner is a retired Professor, Head of the Department of Agricultural Engineering in Tamil Nadu Agricultural University, Coimbatore. The petitioner is a Scientist in Agricultural Research. He has two daughters and provided education to them upto masters level in Engineering. Both of them joined in an institution, namely, Isha



Foundation at Coimbatore. Now, the grievances of the petitioner is that the foundation is abusing certain persons, by brainwash and converting them as monks and not even allowing the parents and relatives to meet the inmate monks.

The situation inside the institution is also widely criticized by the petitioner in the present petition. The petitioner in person would submit that even recently a criminal case under POCSO has been registered against a Doctor, who is working in the very same institution. The allegation against the said person was that he molested 12 girls studying in the Adivasi Government School.

2. The learned counsel for the petitioner would also submit that there are several other criminal cases registered and allegations are pending. In view of the serious nature of the allegations raised against the institution and the way and the manner in which the detenues have spoken before us, we could form an opinion that some more delectations are required to understand the truth behind the allegations. Therefore, the petitioner shall produce the details of criminal cases registered against the institution and the learned Additional Public Prosecutor also shall collect all those case details and place before us for further consideration.



3. In paragraph 15 of the affidavit filed in support of the present petition, the petitioner has stated that on 15.06.2024 at about 6.00 p.m., in the evening his elder daughter Geetha Kamaraj @ Maa Mathi suddenly called the petitioner over mobile and said that his younger daughter Latha Kamaraj@ Ma Maayu is fasting unto death till the petitioner should give up his legal protest and litigations against Izha Yoga Centre.

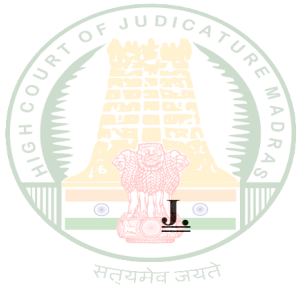
4. With reference to the said allegations, Coimbatore Rural Police having jurisdiction shall conduct an enquiry and file a status report before this Court.

List the matter on 04.10.2024.

[S.M.S., J.] [V.S.G., J.]  
30.09.2024

mrp

***Note: Issue order copy on 30.09.2024***



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S.M.SUBRAMANIAM,

AND

V.SIVAGNANAM, J.

mrp

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